

THE HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD
APPLICATION FORM FOR
RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE -2009

(LIMITED COMPETITIVE EXAMINATION AMONGST CIVIL JUDGES (SENIOR DIVISION))

For office use only(Not to be filled by the Candidates)

Serial No.: _____

Roll No.: _____

Name of Centre: _____

Affix attested recent
coloured
Photograph
(4cmx5 cm)

1.	Name:	
2.	Father / Husband's Name:	
3.	Date of Birth(As recorded in Matriculation Certificate):	
4.	Permanent Address:	
5.	Present place of posting with designation	
6.	Give details of posting in Civil Judge (Senior Division) Cadre including Ad-hoc posting as Short Term Appointment/Stop gap arrangement / Fast Track Court	
7.	Whether subjected to any disciplinary proceedings? If so, give details with the punishment imposed, if any	
8.	Whether currently under suspension in any disciplinary proceeding or facing a criminal trial as an accused? If so, give full particular.	
9.	Whether ever convicted of any offence? If yes, give details with a certified copy of the judgement.	
10.	Give details of years for which adverse remarks, if any, were awarded to your credit.	
11.	Give details of previous supersessions, if any.	
12.	Give details of commendatory/critical remarks communicated, if	

	any, by the Appellate Court etc.	
13.	Additional remarks- Applicant may mention here any other special qualification or experience befitting him/her for recruitment to the service which have not been given under the above heads	
14.	Particulars of payment of Examination fee:	Amount. D.D. No:....., Date..... Name & Branch of issuing Bank.....

DECLARATION

(a) I, hereby, declare that I am unmarried/married having only one living wife/husband
(Strike out the non-applicable part)

Place :

(Full signature of the candidate)

Date:

(b) I, hereby, declare that all the entries in this form are true to the best of my knowledge, no part of it is false and nothing has been concealed/suppressed. In the event of any information being found to be incorrect, fraudulent or untrue/false, either before or after the examination/selection/ appointment, I will be liable to face criminal prosecution and I may be disqualified / dismissed.

Place :

(Full signature of the candidate)

Date:

The endorsement below must be filled and signed by the **District & Sessions Judge concerned/head of the office.**

Presented to me on

Signature

Name & designation
(official seal)

HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD
VERIFICATION CARD FOR
RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE -2009
(LIMITED COMPETITIVE EXAMINATION AMONGST CIVIL JUDGES (SENIOR DIVISION))

INSTRUCTIONS FOR THE CANDIDATES:

The candidate must fill up and return this Verification Card along with his application form. His photograph should be duly attested by the District & Sessions Judge concerned

Serial No.: _____

Roll No:

Affix attested
recent coloured
Photograph

(4cmx5 cm)

Name: _____

Father's/Husband's Name: _____

District of posting: _____

Visible mark of identification.

(Full signature of the candidate)

**HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD
ADMIT CARD FOR**

**RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE -2009
(LIMITED COMPETITIVE EXAMINATION AMONGST CIVIL JUDGES (SENIOR DIVISION))**

Serial No.: _____

Examination Centre: _____

Roll No.: _____

Affix attested
recent coloured
Photograph
(4cmx5 cm)

Name: _____

Father's/Husband's Name: _____

District of posting: _____

Registrar (Selection & Appointment)

THE HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD

INSTRUCTIONS FOR THE GUIDANCE OF CANDIDATES FOR RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE-2009 BY LIMITED COMPETITIVE EXAMINATION AMONGST CIVIL JUDGES (SENIOR DIVISION) OF FIVE YEARS' QUALIFYING SERVICE UNDER RULE 21 OF THE UTTAR PRADESH HIGHER JUDICIAL SERVICE RULES, 1975 AS AMENDED UPTO DATE.

1. Before making an application please read carefully these instructions and the Uttar Pradesh Higher Judicial Service Rules, 1975 (as amended up to date), as failure to comply with any of the directions contained therein may entail rejection of the application form. The Uttar Pradesh Higher Judicial Service Rules, 1975, are also available on the Web-Site of Allahabad High Court (www.allahabadhighcourt.in).

2. The relevant provisions of the U.P. Higher Judicial Service Rules, 1975 are excerpted as under:

"5. Source of recruitment...The recruitment to the Service shall be made...

(a).....

(b) by promotion strictly on the basis of merit through limited competitive examination of Civil Judges (Senior Division) having not less than five years qualifying service.

(c).....

6. Quota... Subject to the provisions of Rule 8, the quota for various source of recruitment shall be

(i) Uttar Pradesh Nyayik Sewa:

(a).....

(b) on the basis of merit through limited competitive examination of Civil Judges (Senior Division) having not less than five years qualifying service.....25%

Provided that in case of there being any shortfall in the vacancies to be filled up on the basis of in cadre competitive examination, the shortfall of 25% reserved for such promotion will be made good by corresponding increase in the quota reserved for promotion of Civil Judges (Senior Division) referred to in Clause (i)(a).

(c).....

21. (1) Recruitment by promotion of the members of Nyayik Sewa as referred to in Rule 5(b) shall be made by selection strictly on the basis of merit through a limited competitive examination as prescribed in Appendix 'H'.

(2) Application for recruitment to the service from such sources shall be invited by the Court through District Judge concerned.

(3) The District Judge shall forward to the Court all applications received by him along with his own estimate of each candidate's character and fitness for appointment to the service.

(4) The Selection Committee referred to in Rule 16 shall scrutinize the applications received and shall hold a limited competitive examination as prescribed in Appendix 'H'.

(5) The Selection Committee shall prepare a select list on the basis of the merit of the successful candidates.

(6) The Committee shall make a preliminary selection and submit the record of all candidates to the Chief Justice and recommend the names of the candidates in order of merit who, in its opinion, are suitable for appointment to the service.

The Court shall examine the recommendations of the Selection Committee, make a final selection for appointment in HJS cadre and prepare a list in order of merit and forward the same to the Governor. The list shall remain operative only till the next recruitment.

APPENDIX 'H'

Rule-21, UPHJS Rules, 1975

Syllabus prescribed for the promotion of the officers from amongst the officers of Civil Judges (Senior Division) of 5 years qualifying Service on the basis of limited competitive examination.

The examination will include the following subjects:

Paper No. 1 : Law-I (Substantive Law)

This paper will be of 200 marks and 3 hours duration.

The question set will be restricted to the field covered by-

The Law of Contracts, the Law of Partnership, the Law concerning Easements and Torts, the Law relating to Transfer of Property including the principles of Equity specifically applicable thereto, the principles of Equity with special reference to the law of Trust and Specific Relief, Hindu Law, Mohammedan Law and Constitutional Law.

There shall be questions of 50 marks in relation to Constitutional Law alone.

Paper No. 2 : Law-II (Procedure and evidence)

This paper will be of 200 marks and 3 hours duration.

Questions set will be restricted to the field covered by-

The Laws of Evidence, the Criminal Procedure Code and Code of Civil Procedure, including the Principles of Pleading. The questions set will relate mainly to practical matters such as the Framing of charges and Issues, the methods of dealing with the evidence of witnesses, the writing of judgment of session trials, Appeals, Revision and the conduct of cases generally but will not be restricted to them.

Paper No. 3 : Law-III (Penal, Revenue and Local Laws)

This paper will be of 200 marks and 3 hours duration.

Questions set will be restricted to the field covered by-

Indian Penal Code, the Uttar Pradesh Zamindari Abolition and Land Reforms Act 1951, Uttar Pradesh Urban Buildings (Regulation of Letting, Rent and Eviction) Act 1972, U.P. Municipalities Act, U.P. Panchayat Raj Act, U.P. Consolidation of Holdings Act, U.P. Urban Planning and Development Act, 1973 together with rules framed under the aforesaid Acts.

Answer to the question of Local Laws will be compulsory.

Questions pertaining to Penal Laws will be of 50 marks, whereas that of Revenue and Local Laws will be of 150 marks.

Clarification-The candidates will have a choice to answer Law papers either in Hindi or in English.

Paper No. 4: Interview

The Interview will be of 75 marks- The suitability of the candidate for employment in the U.P Higher Judicial Service will be tested with reference to his merit giving due regard to his ability, character, personality and physique.

Note:- The cut off marks in the written examination shall be 50 percent in respect of all categories and candidates securing the marks above the cut off marks shall only be called for the interview.

The interview shall be in a thorough and scientific manner and shall take anything between 25 and 30 minutes for each candidate.

The marks obtained in the interview will be added to the marks obtained in the written papers and the candidate's place will depend on the aggregate of both.

3. The candidates should submit duly completed Application Forms to the Court only **through** the District and Sessions Judge under whose administrative control they are posted.
4. **Closing date for submission** of duly filled up application forms to the District and Sessions Judge concerned is **15.5.2009 by 4.30 p.m.** whereafter no application shall be received and entertained.
5. The District and Sessions Judge concerned shall forward the application forms directly to the Registrar General, High Court of Judicature at Allahabad **alongwith their own assessment of each candidate's character and fitness for appointment to the service (as per Rule 21(3) of the U.P. H.J.S. Rules, 1975).**

6. No application shall be entertained unless it is on the prescribed form (obtained from the office of the District and Sessions Judge or on the application form generated and downloaded from the website) and is presented to the proper authority along with the required examination fee of Rs. 500/-.

7. The application form shall be accompanied by

- (i) A demand draft of Rs. 500/- as examination fee drawn in favour of the Registrar, Selection & Appointment, High Court of Judicature at Allahabad payable at the State Bank of India, High Court Branch, Allahabad. Examination Fee is not refundable;
- (ii) A self addressed (IN BLOCK LETTERS) unstamped envelop of the size of 26cm.x 12.5 cm.;
- (iii) Candidate's Verification Card with photograph (taken on or after 01.4.2009);
- (iv) Candidate's Admit Card with photograph (taken on or after 01.4.2009);
- (v) Other document(s), if any, asked for in these instructions for the purpose of entries/details in various columns in the application.

8. Instructions relating to the documents to be submitted along with the application are given below:-

- (a) **APPLICATION FORM:-** Proforma of Application form containing detailed instructions can be obtained on any working day during office hours from the office of the District & Sessions Judge concerned free of cost. Application form and other instructions are also available on the website of Allahabad High Court (www.allahabadhighcourt.in) which can be generated and downloaded and used for submitting the application form along with required examination fee.

While filling up form, the candidate should strike off portions which do not apply to his case. If space in any column is insufficient he/she may attach a continuation sheet (or sheets) to the form and give particulars thereon.

- (b) **EVIDENCE OF AGE:-** Please attach a duly attested copy of your High School or other equivalent examination certificate as evidence of age.

(c) **CANDIDATE'S VERIFICATION CARD:** Must be attached along with the application form after affixing thereon the candidate's latest passport size colored photograph (taken on or after 01.4.2009) in the space provided for it. The candidate should also mention full name in block letters and address below the photograph as also his/her signature which must be the same as adopted in his/her application. The photograph should be attested by the District & Sessions Judge concerned. Care must be taken that part of the signature is on the photograph itself but not defacing the photograph in any way.

(d) **CANDIDATE'S ADMIT CARD:** Must be attached along with the application form after affixing thereon the candidate's latest passport size colored photograph (taken on or after 01.4.2009) in the space provided for it. The candidate should also mention full name in block letters and address below the photograph as also his/her signature which must be the same as adopted in his application. The photograph should be attested by the District & Sessions Judge concerned. Care must be taken that part of the signature is on the photograph itself but not defacing the photograph in any way.

POSTAL ADDRESS: The address mentioned in Column 4 of the application form, in the Index Card and on the self addressed envelope referred to in sub-clause (x) of Instruction No.8 shall be the same and all communications with the candidate shall be made on that address. Any, change of address should be communicated at once to the Registrar General, High Court, Allahabad. Candidates must, however, make arrangements to see the communications addressed to them at the addresses indicated in their applications, are redirected, if necessary.

09 There will be written test comprising of **three papers**. The First Paper shall be of Law-I (Substantive Law), Second Paper of Law-II (Procedure and Evidence) and third Paper of Law-III (Penal, Revenue and Local Laws) carrying 200 marks each. The candidates, who in the opinion of the Selection Committee qualify, after scrutiny of application and written test, shall have to appear for interview. The interview will be of 75 marks. For the syllabus and other details of the written examination, the Appendix-H (Under Rule 21 of the Uttar Pradesh Higher Judicial Service Rules, 1975) may be seen. The result of the successful candidates will be published and put on the website.

10. No book, note or chit shall be supplied or permitted to be used during the written test.

11. Candidates called for the written test or the interview will be required to present themselves at the place and time to be intimated to them at their own expenses. They will have to make their own arrangement of stay. No T.A./D.A. will be paid to any one.
12. The list of finally selected candidates which will be double the number of vacancies notified, will be published and put on the website.
13. No certificate need be submitted in original. The Court will not take any responsibility for returning any of the certificates filed with the applications. In case, however, the candidate is called for an interview, he shall bring all the original certificates with him and produce them before the Selection Committee, if and when required.
14. Canvassing in any form or using unfair means during the examination shall be disqualification and his/her application/candidature shall be rejected.
15. A candidate who is found to have knowingly furnished any particular which is false or to have suppressed any material information will be liable to be disqualified/ dismissed.
16. No candidate shall be allowed to keep/carry mobile phone, i-pod or any other electronic device during the examination.
17. **It will be the responsibility of the candidate to fill up the form properly, complete in all respects, failing which the form shall be rejected and the High Court will not entertain any correspondence in this respect.**

Registrar General
High Court of Judicature at Allahabad,
Allahabad.